

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3999

ANSWERED ON:13.08.2015

Central Road Fund

Antony Shri Anto ;Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari;Yeddyurappa Shri B. S.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the norms/criterion laid down by the Government to allocate funds to States from Central Road Fund for maintenance of roads;

(b) the details of the funds allocated and disbursed by the Government from CRF to States for the said purpose during each of the last three years and the current year, State/UT-wise;

(c) the details of the utilisation of said funds reported by the States/UTs during the said period, State/UT-wise;

(d) whether the Government has received proposals from various State Governments for disbursement of the allocated funds/additional funds from CRF for the said purpose during the said period, if so, the details thereof, State/UT-wise along with the action taken/being taken by the Government on such proposals so far; and

(e) whether the Government has received complaints of diversion of the said funds during the said period, if so, the details thereof and the reasons therefor along with the remedial measures taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (d) The funds for development of State roads under Central Road Fund (CRF) scheme are distributed to the States on the basis of 30% weightage to fuel consumption and 70% weightage to the geographical area of the States. The release of funds from CRF to the States depends on the utilization of the already released amount by States/UTs, submission of necessary utilization certificates(UCs) by them and progress of approved works. The fund under CRF is non-lapsable. The State/UT-wise details of the CRF accrual and releases based on the submission of UCs during the last three years and the current year is annexed.

(e) No Madam. No complaints of diversion of the said funds has been received.